

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 219 OF 2018 &
IA NO. 1083 OF 2018

Dated: 12th September, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Sunmark Energy Project Limited

... **Appellant(s)**

Vs.

Bihar Electricity Regulatory Commission & Ors.

... **Respondent(s)**

Counsel for the Appellant (s) : Ms. Amrita Narayan

Counsel for the Respondent (s) : Mr. Anand Srivastava
Mr. Nishant Talwar for R-1

Ms. Gargi Srivastava for R-2 to R-4

ORDER

The learned counsel, Ms. Gargi Srivastava, appearing for the Respondent Nos. 2 to 4, submitted that, the matter may kindly be posted along with interconnected Appeals, being Appeal Nos. 165 and 166 of 2018, arising out of the same Impugned Order, which have already been listed on 05.12.2018.

Submission made by the learned counsel appearing for the Respondent Nos. 2 to 4, as stated above, is placed on record.

List this matter along with interconnected Appeals, being Appeal Nos. 165 and 166 of 2018, on 05.12.2018, as requested.

Meanwhile, learned counsel appearing for the Respondent Nos. 2 to 4 is permitted to file her reply in this matter by 15.10.2018, after duly serving copy on the other side. Thereafter, rejoinder, if any, may be filed by the Appellant by 12.11.2018, after duly serving copy on the other side.

(S.D. Dubey)
Technical Member

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(Justice N.K. Patil)
Judicial Member